

Final award of Cauvery Water Disputes Tribunal

3098. SHRI ANIL DESAI :

SHRI SANJAY RAUT :

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Government has notified the final award of the Cauvery Water Disputes Tribunal to share the river water among basin States; and

(b) if so, by when the Cauvery Management Board and Cauvery Water Regulation Committee would be set up to give effect to the provisions of the award?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT) : (a) The Government has notified the final award of the Cauvery Water Disputes Tribunal dated 5th February, 2007 in the Gazette of India on 19th February, 2013.

(b) Chapter 8, Volume V of Final Award, "Machinery for implementation of Final Decision/Orders of the Tribunal" mentions that "An Inter-State forum to be called "Cauvery Management Board" shall be established for the purpose of securing compliance and implementation of the final decision and directions of the Cauvery Water Disputes Tribunal". Accordingly, further appropriate actions are being taken in consultation with the concerned Ministries to set up Cauvery Management Board and Cauvery Water Regulation Committee.

Increase in irrigation capacity in Jharkhand

3099. SHRI PARIMAL NATHWANI : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Government has any plan to assist the Jharkhand Government to increase its irrigation capacity;

(b) whether Government would declare some of the half completed dams of the State as national projects such as Subarnarekha dam; and

(c) the specific assistance which the Government has offered to the State to increase its irrigation potential specially in its left wing extremism districts?